

Primitive Tribal Groups by the Government of India.

In addition to above, the State Government of Madhya Pradesh had formulated special schemes at the instance of Government of India for assistance under Article 275 (1) First Proviso of the Constitution. The details of the schemes with the

amounts sanctioned during the Sixth Plan and first two years of Seventh Plan are given in the statement given below.

During the Sixth Five Year Plan, against the target of 6,18,000 ST families, 8,44,340 families were economically assisted under the Tribal sub-Plan programmes.

Statement

Schemes for which Amounts were Released to Government of Madhya Pradesh under Article 275 (1) First Proviso

S. No.	Name of the Scheme	Amount Released (Rs. in lakhs)		
		Sixth Five Year Plan	1985-86	1686-87
1.	Intergrated Development of Forest Villages.	595.52	50.00	—
2.	Rehabilitation of shifting cultivators.	51.26	—	—
3.	Construction of stop dam in Morena district.	—	—	106.23
4.	Scheme for procurement of Tamarind in Bastar district.	—	50.00	—
5.	Setting up of a Training-cum-Production Centre at Bastar.	—	0.50	—
Total :		646.78	100.50	106.23

Vesting of Disciplinary Powers

5898. SHRI A. JAYAMOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Central Vigilance Commission has urged Government to explore the feasibility of vesting disciplinary powers in respect senior officers of the local bodies under the control of Delhi Administration ; and

(b) if so, the details thereof and Government's reaction thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Central Vigilance Commission has recommended that Government should explore the feasibility of vesting disciplinary powers in respect of senior officers of local bodies under the control of Delhi Administration with career civil servants of sufficient seniority and status working in the controlling Ministries/Departments instead of being retained in the hands of

elected Members. Government have not taken a view in the matter.

Rehabilitation of Displaced Tribals on Account of Execution of Development Projects

5899. SHRI ANANDA PATHAK : Will the Minister of WELFARE be pleased to state :

(a) the number of displaced tribal families on account of execution of development projects, year-wise and State-wise figures from 1983 to 1986 ;

(b) the projects for which these families have been displaced, year-wise details, for the said period ; and

(c) the steps Government have taken to rehabilitate these displaced tribals ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c). The required information is being called for from all the State Governments/Union Territory Administrations and the Central Ministries/Departments. As soon as the same is received, this will be placed on the Table of the House.

Raising Age of Retirement

5900. SHRI JAGANNATH PATTNAIK : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to raise the retirement age of employees ; and

(b) if so, details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : (a) No, Sir.

(b) Does not arise.

CBI Cases Registered Against Government Officers in Karnataka

5901. SHRI V.S. KRISHNA IYER : Will the PRIME MINISTER be pleased to state :

(a) number of cases registered by CBI during 1985 and 1986 against officers belonging to All India and Central Services in Karnataka for possessing wealth disproportionate to their known sources of income ;

(b) number of cases decided ; and

(c) whether any of the officers were dismissed or removed from service ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOMEAFFAIRS (SHRI P. CHIDAMBARAM) : (a)

1985 : Nil.

1986 : 2 cases.

(b) 1985 & 1986 : Nil.

(c) Does not arise.

Remote Sensing Application Centre

5902 SHRI AJOY BISWAS : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to set up a Remote Sensing Application Centre in the North-Eastern Region ;

(b) if so, details thereof ; and

(c) the place identified for setting up of the Remote Sensing Application Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) Yes, Sir.

(b) In addition to the remote sensing facilities being planned by the States and Union Territories, the Department of Space is planning to set up a Regional Remote Sensing Service Centre in the North-Eastern Region for enabling the digital analysis of remotely sensed data by